

Central Administrative Tribunal
Principal Bench

.....

R.A. 36/96 in
D.A. No. 212/89

New Delhi, this the 29th day of March, 1996

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri B.K. Singh, Member (A)

Mohan Lal s/o Sh. Badal,
3/288, Andrews Ganj,
New Delhi
(By None)

...Applicant

Versus

1. The Chairman,
Central Electricity Authority,
Sewa Bhawan, R.K.Puram,
New Delhi-110 066.
2. The Director, Admn./VO/
Central Electricity Authority,
Sewa Bhawan, R.K.Puram,
New Delhi- 11 0 066.

..Respondents

(By None)

ORDER (ORAL)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman(J):

None is present on behalf of the applicant even
on the second call and on the last date also none appeared.
The applicant does not seem to be interested in pursuing
the matter and therefore, the same is dismissed in default for
non-prosecution.

(B.K.Singh)
Member (A)

(A.V.Haridasan)
Vice-Chairman(J)

na.